

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 79 of 2023)

**IN THE MATTER OF:**

**Hari Prakash**

..... Applicant

Versus

**Uttam Sugar Mills Ltd.,  
Libberhedi & Ors.**

..... Respondents

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**ANUBHAV ANAND ARON, ABHINAV ANAND**

**(Advocates for the Respondent No.10)**

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Place: NEW DELHI

Date: 18/4/2024

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**Uttam Sugar Mills Ltd.,**  
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**REPLY FILED BY THE RESPONDENT NO.10 i.e. M/S  
AADHARSHREE PAPER MILLS (P) LTD.**

**MOST RESPECTFULLY SHEWETH:**

1. That the present reply has been filed by the Respondent No.10 i.e. M/s Aadharshree Paper Mills (P) Ltd. [hereinafter referred to as the “answering Respondent”] as the answering Respondent was impleaded in the captioned Original Application vide Order dated 09.01.2024 passed by this Hon’ble Tribunal and was permitted to file its reply/response in view of the Joint Committee Report dated 17.03.2023.
2. That the answering Respondent is a company registered under the Companies Act, 1956 having its manufacturing Unit at: Khasra No. – 9/4/1, 2.5 KM Stone Mangalore – Deoband Road, Village – Mundet, Roorkee, District – Haridwar, Uttarakhand. That the answering Respondent is filing present Reply through Sh. Aashish Kumar Tyagi, who, being the director of the Respondent No.10, is duly authorized to sign & verify this present Reply, to file documents, to sign Vakalatnama, to depose before this Hon’ble Tribunal and to do all such other act (s) as may be necessary for this present Reply.

3. That at the outset, the answering Respondent denies each and all the statements, averments and allegations made with respect to the answering Respondent by the Applicant in the captioned Original Application which are contrary to or inconsistent with what has been stated herein below and the said contents are deemed to be specifically denied and set traversed in seriatim.
4. That the grievance /allegation of the Applicant in the captioned Original Application is regarding the discharge of the untreated industrial effluent in Shila Khala (drain), which later joins River Kali, in Village Ransura, District – Saharanpur, Uttar Pradesh, resulting in serious diseases like cancer, T.B. etc and also resulting in death of fish and other aquatic life. That further grievance /allegation of the Applicant in the captioned Original Application is that the animal drinking polluted water are also affected and so are the trees in the concerned area.
5. That this Hon'ble Tribunal, vide Order dated 10.02.2023, constituted a Joint Committee comprising of CPCB, UPPCB and the District Magistrate, Saharanpur and directed the said Joint Committee to submit factual and action taken Report within two months.
6. That in compliance to the Order dated 10.02.2023 passed by this Hon'ble Tribunal a Joint Committee was constituted and the said Joint Committee has conducted the survey & inspection of the concerned area including inspection of the concerned industrial units and mapping of Shila Khala (drain) and Mundet drain during 21/06/2023 & 22/06/2023. That the said Joint Committee, during the aforesaid survey & inspection, has also collected samples of waste-water and ground-water, which were analysed in CPCB

laboratory, Delhi. That thereafter, the said Joint Committee filed a Joint Inspection Report dated 17.03.2023 before this Hon'ble Tribunal.

7. That a perusal of the said Joint Inspection Report dated 17.03.2023 shows that door-to-door survey was conducted by the Superintendent of the Community Health Centre in the Ransaura Village and there was no such disease in an alarming number, as alleged by the Applicant. That further, the Community Health Officer (CHO), Ransaura Village, in his statement to the Joint Committee stated that no patient suffering from cancer or mouth cancer has appeared in his records. That, moreover, the Deputy Chief Veterinary Officer, Deoband conducted an inquiry in the allegations raised by the Applicant and has concluded that neither any disease related to skin or stomach were reported in domestic animals of Ransaura Village nor there has been any outbreak of any infectious disease in the past years. That further, the Executive Engineer of UP Jal Nigam (Rural) carried out sampling of ground-water from six locations at Village Ransaura and as per the analysis results the water was found suitable for drinking.
8. That further a perusal of the findings of the said Joint Inspection Report dated 17.03.2023 pertaining to the answering Respondent shows that the parameters of the ETP outlet are within the prescribed norms. That further no bypass was found by the Joint Committee and the answering Respondent is complying the discharge norms.
9. That the answering Respondent is engaged in the business of manufacturing & sale of M.G. Kraft Paper and M.G. White Poster

Paper from waste paper depending on the current market requirement.

10. That the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry. That the answering Respondent carries out its operation in such a way so as to protect & preserve the environment and also is committed to deliver to the consumer, products that meet high quality specifications for which very stringent quality measures are followed by the answering Respondent in its various stages of the manufacturing process.
11. That the answering Respondent have valid consents both under the Water (Prevention and Control of Pollution) Act, 1974 as well as Air (Prevention and Control of Pollution) Act, 1981 which are valid till 31.03.2026. That the answering Respondent also have the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 which is also valid till 31.03.2026. That as per the CTO, the answering Respondent has permission to discharge treated effluent @ 480 KL/day and sewage @ 5 KL/day. Copy of the Consolidated Consent to Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule – 6 (2) of the Hazardous and other Wastes

(Management and Transboundary Movement) Rules 2016 is annexed as **Annexure: R10/A**.

12. That presently the answering Respondent is meeting its fresh water requirement from ground water through 1 (One) bore-wells, however, the answering Respondent has No-Objection Certificates (NOCs) for 2 (Two) bore-well. That the answering Respondent have No-Objection Certificates (NOCs) for both of its said 2 (Two) bore-wells issued by the Central Ground Water Authority (CGWA) with a validity period from 29.09.2022 to 28.09.2025. Copy of No-Objection Certificates (NOCs) issued by the Central Ground Water Authority (CGWA) is annexed as **Annexure: R10/B**.
13. That the industrial waste water generated by the answering Respondent is treated by the answering Respondent with an Effluent Treatment Plant (ETP) of 1000 KLD comprising Physico – chemical followed by Biological treatment followed by Tertiary treatment. That the Effluent Treatment Plant (ETP) of the answering Respondent consists of Equalization Tank, Hill Screen, Sedicell, Primary Clarifier, Aeration Tank, Secondary Clarifier, Pressure Sand Filter (PSF) and outlet to Mundet drain. Flowchart depicting the process of the Effluent Treatment Plant (ETP) installed by the answering Respondent is annexed as **Annexure: R10/C**.
14. That ultrasonic flow-meter is duly installed at the outlet of the Effluent Treatment Plant (ETP) of the answering Respondent. That Online Monitoring System (OCEMS) have been duly installed at the outlet of the Effluent Treatment Plant (ETP) of the answering Respondent which have been connected to the servers

of both the Central Pollution Control Board (CPCB) and Uttarakhand Pollution Control Board. Photographs of the ultrasonic flow-meter and the Online Monitoring System (OCEMS) are collectively annexed as **Annexure: R10/D (Colly)**.

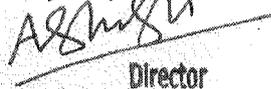
15. That the answering Respondent, being a responsible corporate citizen, keeps a regular check by itself on the pollution control equipments installed by it in its unit and time & again analysis the parameters of both the treated effluent and gaseous emissions generated by the unit of the answering Respondent. That various test reports of both the treated effluent as well as gaseous emissions generated by the unit of the answering Respondent shows that their parameters are well within the prescribed limits and, therefore, the answering Respondent is duly complying with the environmental norms. Copies of the various test reports issued by Econ Laboratory & Consultancy, Dehradun, Uttarakhand are collectively annexed as **Annexure: R10/E (Colly)**.
16. That the answering Respondent has developed green belt in the open area within the premises. Photographs of the plantation /green belt developed by the answering Respondent are collectively annexed as **Annexure: R10/F (Colly)**.
17. That from the afore-mentioned facts, it is clear that the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.

**PRAYERS:**

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Dismiss the Original Application being O.A. No. 79 of 2023 titled as "*Hari Prakash Vs. Uttam Sugar Mills Ltd., Libberhedi & Ors.*" filed by the Applicant in as far as it is related with the answering Respondent;
- (ii) Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.

For Aadharshree Paper Mills Pvt. Ltd.

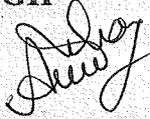


Director

**RESPONDENT NO.10**

[M/s Aadharshree Paper Mills (P) Ltd.]

**THROUGH**



**ANUBHAV ANAND ARON, ABHINAV ANAND**

(Advocates for the Respondent No.10)

A-901, Apex Golf Avenue, Sector-1,  
Greater Noida (West), U.P. – 201 306

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**IN THE MATTER OF:**

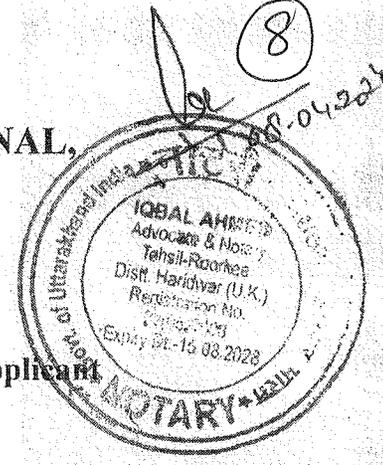
**Hari Prakash**

**Versus**

**..... Applicant**

**Uttam Sugar Mills Ltd.,  
Libberhedi & Ors.**

**..... Respondents**



**AFFIDAVIT**

I, Aashish Kumar Tyagi aged about 34 years S/o Sh. Anil Kumar, director of M/s Aadharshree Paper Mills (P) Ltd. having its Unit at: Khasra No. - 9/4/1, 2.5 KM Stone Mangalore - Deoband Road, Village - Mundet, Roorkee, District - Haridwar, Uttarakhand (the Respondent No.10 herein) do hereby solemnly affirm state as under:-

1. That I am the director of M/s Aadharshree Paper Mills (P) Ltd. (the Respondent No.10 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Reply has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Reply and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.

For Aadharshree Paper Mills Pvt.Ltd.

*Aashish Kumar Tyagi*  
DIRECTOR

**VERIFICATION:**

Verified at Roorkee on this 8<sup>th</sup> day of April 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

Contents of Affidavit sworn before me

For Aadharshree Paper Mills Pvt.Ltd.

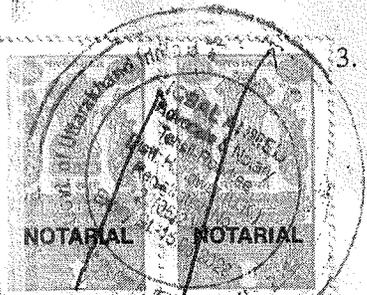
*Aashish Kumar Tyagi*  
DIRECTOR

*Jansoo*  
**IQBAL AHMED**  
M.A (English) L.L.B.  
Advocate & Notary  
Regd No - UP 3231/81  
UA-913/04  
Notary Regd. No.-22(05)2003  
ROORKEE  
Distt. Haridwar (UK) INDIA

N.R. Sr. No. 501 / I  
TIME 3-55 A.M./P.M.  
Dated 08-04-2024

**IDENTIFIED BY**

*Brahm Dev Singh*  
**Brahm Dev Singh**  
Advocate  
Civil Court, Roorkee  
Reg No -768/2016  
Mob -9359113754



*08-04-2024*

*08-04-2024*



**HEAD OFFICE**  
**Uttarakhand Pollution Control Board**  
 "Gaura Devi Paryavaran Bhawan"  
 46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)

Web: www.ukpcb.org.in E-mail: ukpcb@yahoo.com Phone No.- 2976157, 2976158, 2667092

UKPCB/HO/Con/A-371/2022/ 1648

Date: 11.02.2022

REGD. POST

To,

M/s Aadharshree Paper Mills Pvt. Ltd.,  
 Khasra No.-9/4/1, 2.5Km Manglore Deoband Road,  
 Vill - Mundet, Roorkee, Distt - Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 7829	Application no.1319633
CCA (Renewal)	
Date :- 23.06.2021	

CCA is hereby granted to M/s Aadharshree Paper Mills Pvt. Ltd located at Khasra No.-9/4/1, 2.5Km Manglore Deoband Road, Vill - Mundet, Roorkee, Distt - Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2026 and valid for manufacturing of following products with Capital Investment/Net Assets Values Rs. 1140 lacs :-

S. No.	Las CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Year)	Product	Quantity (Per Year)
1	M.G. Kraft Paper	11500 MT	M.G. Kraft Paper	11500 MT
2	M.G. White Poster	11500 MT	M.G. White Poster	11500 MT

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	480	480
Sewage	5.0	5.0

- (ii) Trade Effluent Treatment and Disposal: - The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

*In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (iii) The treated effluent shall be recycled to the maximum extent. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

1	pH	Between	6.5 to 98.5
2	Suspended solids	Not to exceed	30mg/l
3	BOD	Not to exceed	20 mg/l

UKPCL

4	COD	Not to exceed	150 mg/l
5	TDS	Not to exceed	1600
6	Colour, PCU	Not to exceed	150 mg/l

(iv) Sewage Treatment and Disposal: - The applicant shall provide appropriate treatment to the domestic waste water and disposed it as per prescribed standards.

### 3. Conditions under Air Act :-

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DG Set (225 KVA) x 1	4	Diesel	-	Natural Draft	-
3	Boiler (10TPH) x 1	30	Wood	-	Dust collector	-

*In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leg	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

### 4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) The Factory Manager of M/s Aadharshree Paper Mills Pvt. Ltd., Haridwar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - 5.1	0.100	Recyclable

(iii) The authorization shall be in force for a period upto 31.03.2026.

(iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

#### Terms and conditions of authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

**SECRET**

- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.
5. This CCA is valid for the manufacturing of Paper as MG Kraft and MG White by Mechanical Pulping & Paper Machining processes only.
6. **Compulsory documents to be submitted by the Industry/Unit :-**
- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
10. The Unit shall comply the "Approved Fuels" policy in the entire state of Uttarakhand and use the fuel as per the list of Approved Fuels listed in the order issued by the Board vide its letter no. UEPPCB/HO/Gen-183-426/2020/171-331 dated 17.07.2020.
11. In case of non compliance of this CCA, the bank guarantee no.0330ILG000122 dated 12.01.2022 of Rs 5.0lacs (Punjab National Bank) valid upto 11.01.2027, submitted by the Unit in the Board shall be forfeited in favour of the Board.

  
Member Secretary

Copy to: Regional Officer, Uttarakhand Pollution Control Board, Roorkee, Distt- Haridwar for information and compliance of the same.

  
Environment Engineer

UKPCB

Annexure

**Specific Conditions:**

1. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
2. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
7. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
8. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
9. Unit shall ensure manifest system in Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 while disposing hazardous waste.
10. Hazardous waste should not be stored beyond a period of 90 days.
11. Unit shall obtain Central Ground Water Authority approval for ground water extraction.
12. Unit shall obtain consent/license/approval from all other concerned authorities as applicable.
13. Unit shall ensure connectivity of OCEMS on final outlet of ETP.
14. The unit shall strictly comply the directions issued under Section-33(A) of the Water (Prevention & Control of Pollution) Act, 1974- regarding Implementation of "Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries". This CCA is linked with the implementation of activities/action points within prescribed time limit as specified in the "Charter". In case of non compliance/non-adherence by the Unit with the prescribed activities & time schedule, the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn.
15. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
16. There should be no effluent discharge outside the premises of the Unit.
17. The treated effluent from ETP will be used in different purposes in the Unit and has to comply Zero Liquid Discharge.
18. Unit has to install Real time monitoring system.
19. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.

**General Conditions**

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

URPCE

5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points. Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30<sup>th</sup> day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be submitted to the Board.

  
Environment Engineer

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ANNEXURE: R10/B



सत्यमेव जयते

14

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्राधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

**NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION**

Project Name:	Aadhar Shree Paper Mills (p) Limited		
Project Address:	Village Mundet, 2.5 Km Manglaur- Deoband Road, Block Narsan, District. Haridwar		
Village:	Mundet	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	Village Mundet, 2.5 Km Manglaur - Deoband Road,, Block. Narsan, District. Haridwar, Narsan, Haridwar, Uttarakhand - 247667		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. NOC No.:	CGWA/NOC/IND/ORIG/2023/17676	2. Date of Issuance	30/01/2023									
3. Application No.:	21-4/1640/UT/IND/2022	4. Category:	Safe									
5. Project Status:	New Project	6. NOC Type:	New									
7. Valid from:	29/09/2022	8. Valid up to:	28/09/2025									
9. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water									
	Dewatering		Total									
	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day									
	503.00	165990.00										
10. Details of ground water abstraction /Dewatering structures												
	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	2	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
11. Ground Water Abstraction/Restoration Charges paid (Rs.):	879244.00											
12. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism					
							Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	2						0	1	1			

(Compliance Conditions given overleaf)

This is an auto generated document &amp; need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

**Mandatory conditions:**

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

**General conditions:**

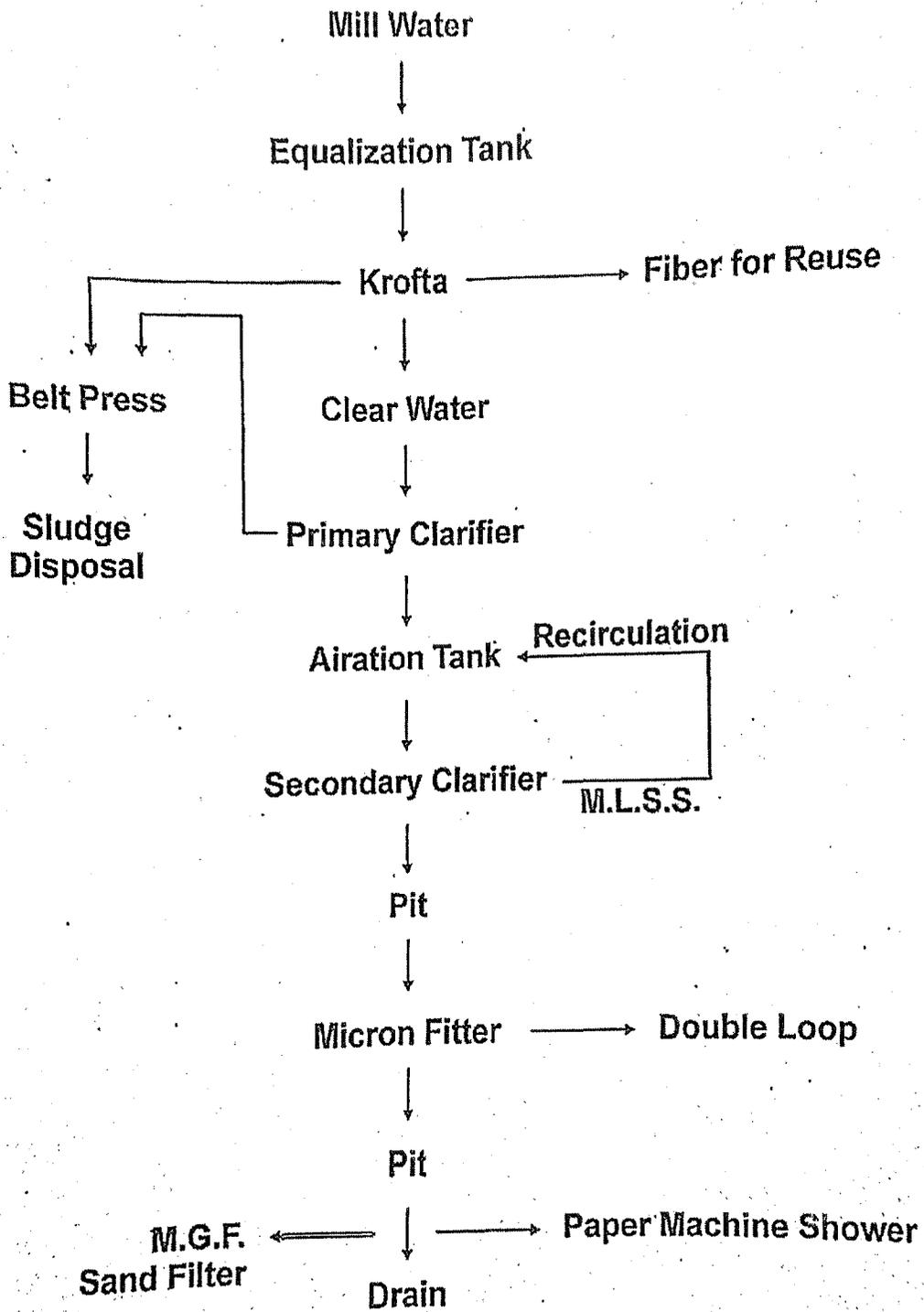
- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is/are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m<sup>3</sup>/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

**(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)**

# E.T.P. FLOW CHART

ANNEXURE: R10/C

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# Open Channel Flow Meter

24-04-01 19:31:30  
LH: 0.000m 000%  
QV: 000.000m<sup>3</sup>/h  
Σ: 00057299.43m<sup>3</sup>

Exit

Up

Move  
Down

Menu  
Save

690

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COD	102.03	mg/L
BOD	13.20	mg/L
TSS	12.73	mg/L
PH	7.08	
FLOW	0.00	m <sup>3</sup> /h

HST035073 C-4





691 ANNEXURE: R10/E (Lolly)

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**ECON LABORATORY & CONSULTANCY**(ISO: 9001, ISO: 14001, ISO: 45001, NABL Accredited and MoEF & CC Recognized)  
Vill.: Khabarwala, P.O.: Jaintanwala, Near Garhi Cantt., Dehradun - 248003, Uttarakhand**TEST REPORT**

Name & Address of Client: M/s. Anandharshree Paper Mills Pvt. Limited Village Mundet, 2.5 km Manglore-Deoband Road Distt.: Haridwar, (U.K.)	ULR No:	TC550723000008057F
	Reporting Date:	19/12/2023
	Receipt Date:	13/12/2023
	Period of Testing:	14/12/2023-19/12/2023
	Format No:	7.8-F-01
	Party Reference No:	By Mail

**SAMPLE DESCRIPTION: BOILER STACK EMISSION MONITORING****General Information:**

Sample Collected by	: Lab. Rep.
Date of Sampling	: 13/12/2023
Sampling duration (minute)	: 30.0
Stack Attached to	: Boiler Set-1
Sampling location	: Boiler Section Area,
Capacity of Boiler	: 10 tons
Meteorological condition	: Clear Sky
Instrument Calibration Status	: Ok
Diameter of Stack	: 900 mm
Height of Stack	: 40 meter
Ambient Temperature-Ta (°C)	: 18
Temperature of Stack-Ts (°C)	: 138
Velocity of stack in (m/s)	: 9.88
Flow rate of PM' (LPM)	: 22.0
Flow rate of Gas (LPM)	: 2.0
Sampling Condition	: Isokinetic
Protocol Used	: 11255
Parameters Required	: As per Work Order
Fuel Used	: H.S.D.

**TEST RESULTS**

S. No.	Parameters	Test Methods	Results	Units	Limits
1.	Particulate Matter (PM)	IS:11255(Part1):1985, RA 2019	264.4	mg/Nm <sup>3</sup>	800
2.	Oxides of Nitrogen (NO <sub>2</sub> )	IS:11255(Part7):2005, RA 2019, Calorimetric Method	56.2	mg/Nm <sup>3</sup>	-
3.	Sulphur Dioxide (SO <sub>2</sub> )	IS:11255(Part-2):1985, RA 2019, (Titration Method)	28.4	mg/Nm <sup>3</sup>	400
4.	Carbon Monoxides (CO)	IS 13270:1992, RA 2019, By Orset Apparatus	7.9	mg/Nm <sup>3</sup>	

\*\*\*End of Report\*\*\*

By:



- NOTE:**
1. The results listed refer only to the tested sample & applicable parameters
  2. Total liabilities of our lab will be restricted to the invoice amount only
  3. The sample will be destroyed after retention time unless otherwise specified
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Vill.: Khabarwala, P.O.: Jaintanwala, Near Garhi Cantt., Dehradun - 248003, Uttarakhand

## TEST REPORT

<b>Name &amp; Address of Client:</b>		<b>ULR No.:</b>	TC550723000008058F
M/s. Aadharshree Paper Mills Pvt. Limited Village Mundet, 2.5 km Manglore-Deoband Road Distt.:Haridwar, (U.K.)		<b>Reporting Date:</b>	19/12/2023
		<b>Date of Sampling</b>	13/12/2023
		<b>Receipt Date:</b>	13/12/2023
		<b>Period of Testing:</b>	14/12/2023-19/12/2023
		<b>Sample Collected By:</b>	Lab. Rep.
		<b>Sampling Type:</b>	Grab
<b>Sample Description:</b>	ETP Inlet	<b>Preseryation</b>	Refrigerated
<b>Sampling Location:</b>	ETP Area	<b>Format No:</b>	7.9-F-01
<b>Sampling &amp; Analysis Protocol</b>	IS: 3025 ,(Part-1)	<b>Party Reference No:</b>	By Mail
<b>Sample Quantity</b>	3 Ltr.	<b>Parameter Required</b>	As per work order

## TEST RESULTS

S. No.	Parameters	Results	Units	Protocol Used
1.	pH	6.78	-	APHA 23 <sup>rd</sup> Edi.2017-4500 H+B,Electrometric Method
2.	COD	2254	mg/l	APHA 23 <sup>rd</sup> Edi.2017.5220B, Open Reflux Method
3.	BOD (3 Days at 27 0C)	196.2	mg/l	IS-3025 (P-44)1993,RA2019
4.	Total Suspended Solid	1486	mg/l	APHA 23 <sup>rd</sup> Edi.2017 -2540 B,Gravimetric Method
5.	Total Dissolved Solid	584	mg/l	APHA 23 <sup>rd</sup> Edi.2017 -2540 B,Gravimetric Method
6.	Oil and Grease	Nil	mg/l	APHA 23 <sup>rd</sup> Edi.2017 -5520 C B Partition Gravimetric Method

\*\*\*End of Report\*\*\*

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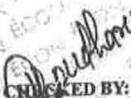
## TEST REPORT

<b>Name &amp; Address of Client:</b>		<b>ULR No:</b>	TC550723000008059F
M/s. Aadharshree Paper Mills Pvt. Limited Village Mundet, 2.5 km Manglore-Deoband Road Distt.:Haridwar, (U.K.)		<b>Reporting Date:</b>	19/12/2023
		<b>Date of Sampling</b>	13/12/2023
		<b>Receipt Date:</b>	13/12/2023
		<b>Period of Testing:</b>	14/12/2023-19/12/2023
		<b>Sample Collected By:</b>	Lab. Rep.
		<b>Sampling Type:</b>	Grab
<b>Sample Description:</b>	ETP Outlet	<b>Preservation</b>	Refrigerated
<b>Sampling Location:</b>	ETP Area	<b>Format No:</b>	7.8-F-01
<b>Sampling &amp; Analysis Protocol</b>	IS: 3025,(Part-1)	<b>Party Reference No:</b>	By Mail
<b>Sample Quantity</b>	3 Ltr.	<b>Parameter Required</b>	As per work order

## TEST RESULTS

S. No.	Parameters	Results	General Std. Limit for Discharge (Inland Surface Water)	Units	Protocol Used
1.	pH	7.46	6.5-8.5	-	APHA 23 <sup>rd</sup> Edi.20174500H <sup>1</sup> B, Electrometric Method
2.	COD	118.5	250	mg/l	APHA 23 <sup>rd</sup> Edi.2017.5220B, Open Reflux Method
3.	BOD (3 Days at 27 °C)	11.2	30	mg/l	IS-3025 (P-44)1993,RA2019
4.	Total Suspended Solid	24.3	100	mg/l	APHA 23 <sup>rd</sup> Edi.2017 -2540 B, Gravimetric Method
5.	Total Dissolved Solid	392.0	-	mg/l	APHA 23 <sup>rd</sup> Edi.2017 -2540 B, Gravimetric Method
6.	Oil and Grease	Nil	10	mg/l	APHA 23 <sup>rd</sup> Edi.2017 -5520 C B Partition Gravimetric Method

\*\*\*End of Report\*\*\*

Checked BY: 



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Vill.: Khabarwala, P.O.: Jaintanwala, Near Garhi Cantt., Dehradun - 248003, Uttarakhand

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## TEST REPORT

Name & Address of Client:		ULR No:	TC550723000008059F
M/s. Aadhmarshree Paper Mills Pvt. Limited Village Mundet, 2.5 km Manglore-Deoband Road Distt.:Haridwar, (U.K.)		Reporting Date:	19/12/2023
		Date of Sampling	13/12/2023
		Receipt Date:	13/12/2023
		Period of Testing:	14/12/2023-19/12/2023
		Sample Collected By:	Lab. Rep.
		Sampling Type:	Grab
Sample Description:	Ground Water	Preservation	Refrigerated
Sampling Location:	Borewell	Format No:	7.8-F-01
Sampling & Analysis Protocol	IS: 3025. (Part-1)	Party Reference No:	By Mail
Sample Quantity	2 Ltr.	Parameter Required	As per work order

## TEST RESULTS

S. No.	Parameters	Test-Methods	Results	Units	Limit of IS: 10500-2012	
					Desirable Limits (Max)	Permissible Limits the absence of Alternate Source (Max.)
1.	pH (at 25°C)	IS 3025 (Part-11) 1983, RA 2017, Electrometric Method	7.32	-	6.5 to 8.5	No relaxation
2.	Color	IS 3025 (Part-4) 2021, Platinum cobalt (visual comparison method)	BDL (DL-5)	Hazen	5	15
3.	Turbidity	IS 3025 (Part-10) 1984, RA 2017, Nephelometric method	BDL (DL-1)	NTU	1	5
4.	Odour	IS 3025 (Part-5) 2018	Agreeable	-	Agreeable	Agreeable
5.	Taste	IS 3025 (Part-7) 2017	Agreeable	-	Agreeable	Agreeable
6.	Total Hardness as CaCO <sub>3</sub>	IS 3025 (Part-21) 2009, RA 2019, (a) EDTA method	154.8	mg/l	200	600
7.	Calcium as Ca	IS 3025 (Part-40) 1991, RA2019, (a) EDTA titrimetric method,	46.5	mg/l	75	200
8.	Alkalinity as CaCO <sub>3</sub>	IS 3025 (Part-23) .1996, RA2019 Titrametric Method	86.9	mg/l	200	600
9.	Chloride as Cl	IS 3025 (Part-32) .1988, RA 2019 Argentometric Method	34.6	mg/l	250	1000
10.	Cyanide as CN	IS 3025 (Part-27) 1986, RA 2019	BDL (DL-0.002)	mg/l	0.05	No relaxation
11.	Magnesium as Mg	IS 3025 (Part-46) 1994, RA2019, Volumetric method using EDTA	18.4	mg/l	30	100
12.	Total Dissolved Solids	IS 3025 (Part-16),1984, RA 2017, Gravimetric method	314	mg/l	500	2000
13.	Sulphate as SO <sub>4</sub>	IS 3025 (Part-24), 1986, RA2019, Turbidity method.	42.0	mg/l	200	400
14.	Flouride as F	APHA 23 <sup>rd</sup> Edi.2017, 4500 F-D SPADNS Method	0.40	mg/l	1.0	1.5

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Vill.: Khabarwala, P.O.: Jaintanwala, Near Garhi Cantt., Dehradun - 248003, Uttarakhand

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## TEST REPORT

ULR No: TC550723000008059F

S. No.	Parameters	Test Methods	Results	Units	Limit of IS 10500-2012	
					Desirable Limits (Max.)	Permissible Limits the absence of Alternate Source (Max.)
15.	Nitrate as NO <sub>3</sub>	IS 3025 (P-34) 1988, RA 2019, (a)Chromotropic acid method	1.98	mg/l	45	No relaxation
16.	Iron as Fe	IS 3025 (P-53) 2003, RA 2019, 1,10 Phenanthroline Method	0.20	mg/l	0.3	No relaxation
17.	Aluminum as Al	IS 3025 (P-55) 2003	BDL(DL-0.03)	mg/l	0.03	0.2
18.	Boron	IS 3025 (P-57) 2005, RA2017, (b) Colorimetric curcumin method,	BDL (DL-0.50)	mg/l	0.5	1
19.	Hexa Chromium as Cr+6	IS 3025 (P-52) 2003, RA 2019 Diphenylcarbazide method,	BDL(DL-0.001)	mg/l	0.05	No relaxation
20.	Phenolic Compound	APHA 23 <sup>rd</sup> Edition 2017, 5530 D	BDL (DL-0.001)	mg/l	0.001	0.002
21.	Mineral Oil	Clause 6 IS:3025(Part-39), 2021	BDL (DL-0.03)	mg/l	0.5	No Relaxation
22.	Anionic Detergents as MBAS	APHA 23 <sup>rd</sup> Edition, 5540 C	BDL (DL-0.04)	mg/l	0.2	1.0
23.	Zinc as Zn	IS 3025 (Part-49) 1994, RA2019, (b)Atomic Absorption Method	BDL (DL-0.07)	mg/l	5	15
24.	Copper as Cu	IS 3025 (Part-42) 1992, RA2019, (b)Atomic Absorption Method	BDL (DL-0.02)	mg/l	0.05	1.5
25.	Manganese as Mn	IS 3025 (Part-59) 2006, RA2019, (b)Atomic Absorption Method	BDL (DL-0.10)	mg/l	0.1	0.3
26.	Cadmium as Cd	IS 3025 (Part-41) 1992, RA2019, (b)Atomic Absorption Method	BDL (DL-0.001)	mg/l	0.003	No Relaxation
27.	Lead as Pb	IS 3025 (Part-47) 1994, RA2019, (b)Atomic Absorption Method	BDL (DL-0.001)	mg/l	0.01	No Relaxation
28.	Selenium as Se	IS 3025 (Part-56) 2003, RA2019, (b)Atomic Absorption Method	BDL (DL-0.01)	mg/l	0.01	No Relaxation
29.	Arsenic as As	IS 3025 (Part-37) 1988, RA2019, (b)Atomic Absorption Method	BDL (DL-0.01)	mg/l	0.01	0.05
30.	Mercury as Hg	IS 3025 (Part-48) 1994, RA 2019	BDL (DL-0.01)	mg/l	0.001	No Relaxation
31.	Sodium as Na	IS 3025 (Part-45) 1983	54.7	mg/l	-	-
32.	Potassium as K	IS 3025 (Part-45) 1983	14.2	mg/l	-	-
33.	Conductivity	IS 3025 (Part-14)	523.6	µS/cm	-	-

\*\*\*End of Report\*\*\*

\*\*BDL- Below Detected limit

BY:

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696

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ANNEXURE: R10/FCCOLLY

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**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 79 of 2023)

**IN THE MATTER OF:**

**Hari Prakash**

**..... Applicant**

**Versus**

**Uttam Sugar Mills Ltd.,  
Libberhedi & Ors.**

**..... Respondents**

**KNOW ALL** to whom these presents shall come that I, Aashish Kumar Tyagi aged about 34 years S/o Sh. Anil Kumar, director of M/s Aadharshree Paper Mills (P) Ltd. having its Unit at: Khasra No. - 9/4/1, 2.5 KM Stone Mangalore - Deoband Road, Village - Mundet, Roorkee, District - Haridwar, Uttarakhand (the Respondent No.10 herein) do hereby appoint:-

**ANUBHAV ANAND ARON, ABHINAV ANAND (Advocates)**

A-901, Apex Golf Avenue, Sector-1, Greater Noida West, U.P. - 201 306

**Mob:** 9811764256; 9582416270; **E-mail:** abhinav.legal@gmail.com

**(Hereinafter called the Advocate) to be my/our Advocate in the above noted case authorize him:-**

- To act, appear and plead in the above noted case in this Tribunal/Court or in any other Tribunal/Court in which the same may be tried or heard and also in the appellate Court including the High Court subject to payment of fees separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of the opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- The deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign, the power of attorney on our behalf.
- And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
- And I/We undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.
- And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.
- And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I /We hereby agree that once the fees are paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

**IN WITNESS WHEREOF** I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 18th day of April 2024.  
Accepted subject to the terms of the fees

**ANUBHAV ANAND ARON & ABHINAV ANAND**  
(D/1848/2003) (D/762/2007)  
(Advocates)

For Aadharshree Paper Mills Pvt.Ltd.

**Director**  
Client



**700****28**

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**Reply – Respondent No.10 (O.A. No. 79 of 2023)**

1 message

**Abhinav Anand** <abhinav.legal@gmail.com>

Fri, Apr 19, 2024 at 3:04 PM

To: "rkhuranalegal@gmail.com" &lt;rkhuranalegal@gmail.com&gt;, hasil jain &lt;advjain25@gmail.com&gt;

Sir,

Kindly find attached herein the Reply to be filed by the Respondent No.10 i.e. M/s Aadharshree Paper Mills (P) Ltd. before the Hon'ble National Green Tribunal, New Delhi in O.A. No.79 of 2023 (Hari Prakash Vs. Uttam Sugar Mills Ltd., Libberhedhi & Ors.).

Regards,

Abhinav Anand  
(Advocate)  
Mob: 9582416270

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 **Reply - Aadharshree Paper Mills Pvt Ltd.pdf**  
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